Pakistan. The Government of Pakistan have given an assurance that their nuclear programme is solely directed towards peaceful purposes and has no un-peaceful dimensions. It is hoped that Pakistan will abide by its assurance.

12 Noon

STATEMENT BY MINISTER
Correcting the answer given in the
Rajya Sabha on the 28th March,
1980 to Starred Question 248, regarding Job-advertisements Published by the North-East Frontier
Railway Service Commission.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): Sir, in the statement laid on the Table of Rajya Sabha in response to Starred Question No. 248 on 28-3-1980, information had been furnished regarding the newspapers in which advertisement for recruitment of candidates to different posts in various rategories were being published by the Northeast Frontier Railway since its inception in October, 1978.

While giving this information, the States, in which the place from which these newspapers are being published, were also given.

In regard to two newspapers viz. Achik Sambad (Bengali) and Nagalland Times (English) being published from Garo Hills Dimapur respectively, the State was erroneously mentioned as Assam due to a clerical error.

I regret that the information, as far as the State is concerned, is not correct. The correct position is that Garo Hills is situated in Meghalaya and Dimapur in Nagaland.

The discrepancy came to light when a reference in this regard was recently received from Shri Prasenjit Barman, M.P., who had tabled this question earlier. Hence the delay in rectifying the mistake which is deeply regretted.

श्री जे० के० जैन (मध्य प्रदेश) : सभा-पति जी, एक इम्पोर्टेंट मसला है इस ग्रोर ग्रापका ध्यान दिलाना चाहता हूं।

MR. CHAIRMAN: Please sit down.

श्री जे ० के ० जेन : सभापित जी, एक इम्पोर्टेंट मसला है ।

MR. CHAIRMAN: Please sit down.

श्री नरेख सिंह (उत्तर प्रदेश) : 28 आदिशी मारे गये हैं कर्नाटक में, मैंने कार्लिंग अटेंशन मोशन दिया था . . .

(Interruptions)

श्री जे० के० जंन: एक इम्पोर्टेंट मसले की तरफ श्रापका ध्यान दिलाना हैं . . . मुझे सुन लीजिए (Interruptions) इनसे पहले सुन लीजिए (Interruptions) राज्य सभा से सम्बन्धित सवाल है । इसको सुन लीजिए। मैं श्रापका ध्यान दिलाना चाहता हूं, पहले मेरी बात सुन लीजिए। कृपया श्राप मुझे सुन लें।

सभापति जी, मेरी बात लैंग्वेज के बारे में हैं। राज्य सभा में लैंग्वेज का अपमान हो रहा है। लैंग्वेज का अपमान आपके सदन में हो रहा है, इस ओर मुझे आपका ध्यान दिलाना है, कृपा करके इसको सुन लीजिए। आपके द्वारों के अंपर . . .

MR. CHAIRMAN: Please sit down.

SHRI J. K. JAIN: This is an important matter, Sir.

MR. CHAIRMAN: I know there is nothing which is not important here... (Interruptions)

श्री जे के जेन: इंपोर्टेंट मैंटर है सभापति महोदय, इसको सुन लीजिए । इस सदन के द्वार पर हिन्दी की जो उपेक्षा 145

हो रही हैं। ग्राप उसमें स्पेलिंग की तरफ ध्यान दीजिए । 'उपस्थित' शब्द की स्पे-लिंग गलत लिखी हुई हैं। जब कि लोक सभा के द्वार पर उसी शब्द को ठीक लिखा गया है । हमारे अधिकारी इस प्रकार से यहां पर लिख रहे हैं । यह सिर्फ यहां का प्रश्न नहीं है । ऋधिकारी लोग भाषा को किस तरह से तोड मरोड कर लिख मैं इसकी ग्रोर ग्रापका ध्यान रहे हैं दिलाना चाहता हूं। इस ग्रोर ग्राप तुरन्त ध्यान दीजिए ।

MR. CHAIRMAN: Please come to my Chamber.

श्री नरेन्द्र सिंह : सर, बहुत इम्पार्टेंट मामला हैं । कर्णाटक में तेलंगाना में 28 लोग मारे जा जुके हैं, फाइरिंग हुई है। यह वडा इम्पोर्टें! मामला है (Interruptions) हम लोगों ने कालिंग एटेंशन मोशन दिया (Interruptions)हम्रा हैं , . .

MR. CHAIRMAN: Whatever you want to say, please come to my Chamber. Meet me there.

SHRI NARENDRA SINGH: I will take only one minute. (Interruptions)

MR. CHAIRMAN: Come to my Chamber and make a proper request. (Interruptions)

PAPERS LAID ON THE TABLE

The Indian Medicine Central Council (Election) Amendment Rules, 1980

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): beg to lay on the Table, under subsection (2) of section 35 of the Indian Medicine Central Council Act, a copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health) Notification S.O. No. 495(E), dated the

July, 1980, publishing the Indian Medicine Central Council (Election) Amendment Rules, 1980. [Placed in Library. See No. LT 1183/801.

Notifications of the Ministry of Finance (Department of Revenue)

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT); Sir, I beg to lay on the Table-

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification GSR No. 749, dated the 19th July, 1980, publishing the Central Excise (7th Amendment) Rules, 1980, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT 1197/80].

II. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. Nos. 443 (E) to 445(E), dated the 23rd July, 1980, under section 159 of the Customs Act, 1962, alongwith the Explanatory Memorandum on the Notifications. [Placed in Library. See No. LT-1186 80]

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification S.O. No. 562(E), dated the 24th July 1980, publishing the Incometax (Fifth Amendment) Rules, 1980, under section 196 of the Income Tax Act, 1961. [Placed in Library. See No. LT-1196/80].

IV. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 286(E), dated 5th June, 1980. [Placed in Library. See No. LT-1185 80]